

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi -110 001

No. 576/3/EVM/2016/SDR-Vol.I

Dated: 4th May, 2016

To,

The Chief Electoral Officer of
Madhya Pradesh,
Bhopal

Subject:-Bye-Election to the 132-Ghoradongri(ST) Assembly Constituency of Madhya Pradesh, 2016 – Use of Electronic Voting Machines.

Sir,

I am directed to forward herewith the Commission's Direction bearing No. 576/3/EVM/2016/SDR/Vol.I, dated 4th May, 2016, issued in pursuance of Section 61A of the Representation of the People Act, 1951, specifying **132-Ghoradongri(ST) Assembly Constituency in Madhya Pradesh** as the Constituency where giving and recording of votes at the current bye-election to the State Legislative Assembly, **notified/to be notified on 06-05-2016**, shall be by means of Electronic Voting Machines. The Direction may be published in the Official Gazette of the State immediately and two copies of the Gazette may be forwarded to the Commission for its information and record.

2. I am further directed to invite your attention to the rules 49A, 49B, 49P and 49T(2) of the Conduct of Elections Rules, 1961, relating to the designs of voting machines, form and language(s) of the ballot paper on the balloting unit, design and language of tendered ballot paper and the manner of sealing of voting machines after the poll. The related instruction in this regard contained in Chapter-XI, 'Postal Ballot Papers and Ballot Papers for Voting Machines', of Returning Officers' Handbook, 2014 edition may kindly be followed.

3. The above mentioned instruction may be brought to the notice of the Returning Officers of the Constituencies concerned for their information and compliance.

4. As regards counting of votes, your attention is invited to the provisions of rules 50 to 54A, 60 to 66A and 55C to 57C of the Conduct of Elections Rules, 1961, and also the Commission's detailed directions and instructions relating to counting of votes as contained in Chapter XV of the Returning Officers' Handbook, 2014 (where EVMs are used). The Returning Officers should be instructed to follow the said directions and instructions scrupulously.

5. Kindly acknowledge receipt.

Yours faithfully,



(N.T. Bhutia)

Under Secretary

TO BE PUBLISHED IN
THE OFFICIAL GAZETTE
OF THE STATE IMMEDIATELY

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi -110 001

Dated: 4th May, 2016

DIRECTION

No. 576/3/EVM/2016/SDR/Vol.I:- Whereas, Section 61A of the Representation of the People Act, 1951, provides that the giving and recording of votes by Voting Machines in such manner as may be prescribed, may be adopted in such constituencies as the Election Commission of India may, having regard to the circumstances of each case specify; and

2. Whereas, the Commission has considered the circumstances in **132-Ghoradongri(ST) Assembly Constituency in Madhya Pradesh**, and is satisfied that sufficient number of Electronic Voting Machines are available for taking the poll in the abovementioned Assembly Constituency, the polling personnel are well trained in efficient handling of the Electronic Voting Machines and the electors are also fully conversant with the operation of the Electronic Voting Machines;

3. Now, therefore, the Election Commission of India hereby specifies **132-Ghoradongri(ST) Assembly Constituency in Madhya Pradesh**, as the Constituency in which the votes at the current bye-election to the State Legislative Assembly from the said Constituency **notified/to be notified on 06-05-2016**, shall be given and recorded by means of Electronic Voting Machines in the manner prescribed under the Conduct of Elections Rules, 1961, and the supplementary instructions issued by the Commission from time to time on the subject.

By order,


(ANUJ JAIPURIAR)
SECRETARY

राज्य के शासकीय राजपत्र
में तत्काल प्रकाशनार्थ ।

भारत निर्वाचन आयोग
निर्वाचन सदन, अशोक रोड, नई दिल्ली -110001

दिनांक : 04 मई, 2016

निदेश

संख्या 576/3/ई.वी.एम./2016/एस.डी.आर-खण्ड-। :- यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 61 क में यह उपबधित है कि मतदान मशीनों द्वारा मत ऐसी रीति से डाले और रिकॉर्ड किए जाएंगे जैसा कि भारत निर्वाचन आयोग ऐसे निर्वाचन क्षेत्रों के लिए प्रत्येक मामले की विशिष्ट परिस्थितियों को ध्यान में रखते हुए निर्दिष्ट करें ; तथा

2. यतः आयोग ने मध्यप्रदेश में 132-धोड़ाडोंगरी(अ0ज0जा) विधान सभा निर्वाचन क्षेत्र, की परिस्थितियों पर विचार किया है, और वह संतुष्ट है कि उपर्युक्त विधान सभा निर्वाचन क्षेत्र में मतदान के लिए पर्याप्त संख्या में इलेक्ट्रॉनिक वोटिंग मशीनें उपलब्ध है, तथा मतदान कर्मचारी इलेक्ट्रॉनिक वोटिंग मशीनों को दक्षतापूर्ण संचालन करने के लिए प्रशिक्षित है तथा निर्वाचक भी इलेक्ट्रॉनिक वोटिंग मशीनों की कार्यप्रणाली से पूर्णतया परिचित हैं।

3. अतः, अब भारत निर्वाचन आयोग एतद्वारा मध्यप्रदेश में 132-धोड़ाडोंगरी(अ0ज0जा) विधान सभा निर्वाचन क्षेत्र, जहां पर उप-निर्वाचन हो रहे हैं, को ऐसे निर्वाचन क्षेत्रों के रूप में विनिर्दिष्ट करता है जिसमें 06.05.2016 को अधिसूचित किए गए/अधिसूचित होने वाले विधान सभा के वर्तमान उप-निर्वाचन में, निर्वाचनों का संचालन नियम, 1961 के अधीन निर्धारित रीति से इलेक्ट्रॉनिक मतदान मशीनों के माध्यम से मत डाले और रिकॉर्ड किए जाएंगे तथा जैसा कि इस विषय पर आयोग द्वारा समय-समय पर अनुपूरक अनुदेश जारी किए गए हैं ।

आदेश से,

अनुज जयपुरियार

(अनुज जयपुरियार)

सचिव